



2026:AHC:45730

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 8341 of 2026

Smt. Prabhavati Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijesh Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed, notice need not to be issued to the respondents. In case, the respondent(s) is aggrieved with this order, he/she is at liberty to file recall application.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Tehsildar, Tehsil Farenda District Maharajganj to decide the Restoration Application dated 12.08.2024 filed in Case No.RST/7489 of 2025 (Computerized Case No.T2025054704070489) expeditiously.
4. It is argued by learned counsel for the petitioner that considerable time has already been lapsed but till date no decision has been taken in the matter.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Tehsildar, Tehsil Farenda District Maharajganj to decide restoration application filed in aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months

from the date of production of certified copy of this order but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment

(Prakash Padia,J.)

February 27, 2026
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